

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **24<sup>th</sup> Day of July**, 2018)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**  
**Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)**

**Original Application No.330/710/2018**  
(U/S 19, Administrative Tribunal Act, 1985)

Naresh Kumar Sharma S/o Sri Ram Kumar Sharma, R/o Village Shahgarh, District Pilibhit.

..... **Applicant**

**By Advocate:** **Shri Rajendra Prasad Tiwari**

Versus

1. Union of India through Chief Post master General range, Hajratganj Lucknow.
2. Post Master General Bareilly region Bareilly.
3. Senior Superintendent of Post Office, Bareilly Mandal Bareilly.
4. Sub Divisional Inspector Post Office Pilibhit.
5. Assistant Superintendent of Post Offices, Pilibhit.

..... **Respondents**

**By Advocate:** **Shri L.P. Tiwari**

**O R D E R**

**Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

Heard Shri Rajendra Prasad Tiwari, counsel for the applicant and Shri L.P. Tiwari, counsel for the respondents.

2. It appears that the applicant, Naresh Kumar Sharma, has been removed vide impugned order dated 20.07.2017 (Annexure A-1) passed by the Senior Superintendent of Post offices Bareilly Mandal Bareilly (i dj v/kh/kd Mkd?kj cjsyh e. My cjsyh)/Respondent No.3.

3. Counsel for the respondents raised preliminary objection and stated that applicant has not exhausted alternative remedy by filing departmental Appeal against the order of removal.

4. Counsel for the applicant has also conceded this point. It will be appropriate for the applicant to seek alternative remedy from the Department by filing appeal against the order of removal passed by the respondents.

5. Considering all the facts and circumstances of the case, we are of the opinion that since, the applicant has not availed the alternative remedy by filing the Appeal against the order of removal, it will be just and proper to direct the applicant to seek appropriate departmental remedy before approaching this Tribunal. Accordingly, the applicant is directed to move an appeal against the impugned order passed by the respondent No.3 before the Appellate Authority along with certified copy of this order within four weeks from the date of receipt of certified copy of this order. The Appellate Authority after receiving such Appeal is directed to treat the same in time and decide it by reasoned and speaking order within a period of further four months from the date of receipt of Appeal and intimate the decision to the applicant in writing. No costs.

6. With the aforesaid direction the Original Application stands finally disposed off. No costs.

**(Gokul Chandra Pati)**  
Member (A)

**(Justice Bharat Bhushan)**  
Member (J)

Sushil